

[Shri Raghu Ramaiah]

in the period prescribed in the said section.

[Placed in Library. See No. LT-1178/68].

(2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1968, published in Notification No. G.S.R. 782 in Gazette of India dated the 26th April, 1968.
- (ii) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1968, published in Notification No. G.S.R. 828 in Gazette of India dated the 1st May, 1968.

[Placed in Library. See No. LT-1179/68].

- (3) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras for the period 8th December, 1966 to 30th June, 1967, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A copy of the Annual Report of the Madras Fertilisers Limited, Madras, for the period 8th December, 1966 to 30th June, 1967 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1180/68].

- (4) (i) Review by the Government on the working of the Durgapur Chemicals Limited, Calcutta, for the year 1966-67, under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
- (ii) A copy of the Annual Report of the Durgapur Chemicals Limited, Calcutta, for the year

1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1181/68].

Annual Report of the Damodar Valley Corporation and Audit Report on the Accounts thereof for 1966-67

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of the Annual Report of the Damodar Valley Corporation and Audit Report on the Accounts thereof for the year 1966-67, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-1182/68].

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2), Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 25th April, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.32 hrs.

**RESTRAINT, REMOVAL AND
CONVICTION OF MEMBERS**

MR. SPEAKER : In continuation of the telegram dated the 30th April, 1968, from the District Superintendent of Police, Kutch, which was read out by me to the House on the 2nd May, 1968, I have to inform the House that I have received these identical communications, dated the 1st May, 1968, from the District Superin-